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ITEM NO.11

COURT NO.1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
(CC 16249/2012)
(From the judgement and order dated 30/04/2012 in ITA No.123/2002
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MRITUNJAY SHARMA

Petitioner(s)

VERSUS

C.I.T AGRA
(With appln(s) for c/delay in filing SLP)

Respondent(s)

Date: 24/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s) Mr. A.K. Ganguli, Sr. Adv.
Mr. Braj K. Mishra, Adv.
Mr. Vijay Kumar, Adv.
Ms. Aparna Jha, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The assessee publishes a magazine. It has accepted from its customers amounts towards Life Subscription. The Court wants to know how the assessee has accounted for the receipt during Assessment Year 1991-1992. Affidavit to that effect be filed within four weeks. The affidavit will also annex the financial statement and the Auditor's Note with regard to the amount received by the assessee from its customers towards Life Subscription.

The special leave petition shall stand over for four weeks and be placed before a Bench presided over by Hon'ble Mr. Justice A.K. Patnaik.

[Alka Dudeja]
A.R.-cum-P.S.

[Indu Satija]
Court Master